

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER

ITA Nos. 1931 & 2253/Bang/2019
Assessment year : 2015-16

Ms. Komala, PAN: AEUPK 3151L Smt. Padma, PAN: AEPPP 6596K C/o. Sudarshan Silks, No.915, Chickpet, Bengaluru – 560 053.	Vs.	The Income Tax Officer, Ward 2(2)(4), Bengaluru.
APPELLANT (S)		RESPONDENT

Appellant(s) by	:	Smt. Suman Lunkar, CA
Respondent by	:	Shri Kannan Narayanan, Jt.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	26.11.2020
Date of Pronouncement	:	26.11.2020

ORDER

Per N.V. Vasudevan, Vice President

These appeals by two different assesseees are directed against the separate orders dated 17.07.2019 of the CIT(Appeals)-2, Bengaluru relating to assessment year 2015-16. They were heard together and disposed of by this common order for the sake of convenience.

2. During the course of hearing of the appeals, the Id. counsel for the assesseees sought withdrawal of the appeals since both the assesseees have opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form

1 & 2, and Form 3 is issued by the designated authority (copies filed).
Accordingly, the appeals are dismissed as withdrawn.

Pronounced in the open court on this 26th day of November, 2020.

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 26th November, 2020.

/Desai S Murthy /

Copy to:

1. Appellant(s)
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.